

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 454 of 2018
With
IA. No. 6800 of 2018

Tapeshwar Pandey

.... Appellant(s)

Versus.

Ajay Prakash Keshari and Another

... Respondent(s).

CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.

For the appellant(s): Mr. Vijay Kr. Sharma, Advocate.

For the Insurance Co.: Mr. Manish Kumar, Advocate.

IA. No. 6800 of 2018

05/07.09.2021: This application has been filed under Section 5 of the Limitation Act praying therein to condone the delay of of about 96 days.

Counsel appearing on behalf of respondent(s) has got no objection, if the delay is condoned.

After going through paragraphs of the instant application, I am satisfied that the delay has been explained properly.

Considering the aforesaid fact, the delay is condoned.

Accordingly, this interlocutory application stands **allowed**.

M.A. No. 454 of 2018

As prayed for, list this case after three weeks under the heading "For Admission".